1	2	3	4
18.	United Bank of India	57)3	3.01
19.	Vijaya Bank	232	1.11
20.	State Bank of Bikaner & Jaipur	_	_
21.	State Bank of Hyderabad	_	_
22.	State Bank of India	88018	2.59
23.	State Bank of Indore	538	1.20
24.	Slate Bank of Mysore	_	_
25.	State Bank of Patiala	_	_
26.	State Bank of Saurashtra	597	4.42
27.	State Bank of Travancore	_	
	TOTAL	129199	297

## Clearance to Externally Aided Projects or Gujarat

- \*130. DR. A.K. PATEL: Will the Minister of WATER RESOURCES be pleased to state:
- (a) the number of Externally Aided Projects of Gujarat which are lying for scrutiny in the Ministry of Water Resources as on 30th June, 2000; and
- (b) the lime-frame for clearing these projects and sending them to the Department of Economic Affairs?

THE MINISTER OF WATER RESOURCES (SHRI ARJUN SETHI): (a) Two project proposals namely (i) Augmentation of Surface Waier Recharge in over-exploiied aquifers' and (it) Gujarat Irrigation and Salinity Prevention Project were received from Government of Gujarat on 30.05.2000 and 2.5.2000 respectively. Out of the above two projects only the first proposal was under scrutiny as on 30.06.2000. The project has already been forwarded to Department of Economic Affairs on 02.08.2000. Observations of Ministry of Water Resources on the second proposal were sent to Government of Gujarat on 30.05.2000 for compliance.

(b) There is no fixed time frame for clearing project proposals for sending them to Department of Economic Affairs. It depends upon the State Governments complying with the guidelines of the Government of India/Donor Agencies while formulating/following up me project proposals.

## Failure in Repayment of Bank Loans

- †\* 131. SHRI MOOLCHAND MEENA: Will the Minister of FINANCE be pleased to state:
- (a) die details of die industries which have not repaid the loans taken from the banks during the last two years;
- (b) the number of me businessmen of Rajasthan and Gujarat who have been provided wiUi more loans even though they have not repaid their earlier loans:
- (c) If so, the details of previous loans still not paid back, die loans now sanctioned and die rules under which these loans have been provided; and
  - (d) die persons responsible for providing such loans against the rules?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (d) In accordance with die practice and usage customary amongst banks universally and in conformity with die provisions of statutes governing die banks and financial institutions and provisions of Public Financial Institutions (Obligation as to fidelity and secrecy) Act, 1983 die information relating to individual companies/ units and their loan accounts with die banks/financial institutions cannot be divulged. Reserve Bank of Inida publishes a list of those borrowal accounts once a year as on 31st March, against whom Banks and Financial Institutions have filed suits for recovery of funds of Rs. 1 crore and above. This list is a priced publication of RBI and is also available on the website of Reserve Bank of India at <a href="http://avww.rbi.org.in">http://avww.rbi.org.in</a>. A copy of the list is being kept in die Parliament House Library.

Further, die data reporting system of RBI does not generate information in the manner asked for. Loans are not normally provided to borrowers who have not repaid meir loans. However, certain restructuring of borrowal accounts by way of reschedulement, waiver of penal and compound interest and some fresh loan etc. is allowed by the Banks/financial institutions for revival/rehabilitation of die industries. The decisions regarding financing of these

<sup>†</sup> Original notice of the question was received in Hindi.